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(2024) 11 SIK CK 0054 Sikkim High Court

Case No: Writ Petition (C) No. 53 Of 2023

Bhagirath @ Bhaktaman Biswakarma And Ors.

APPELLANT

Vs

Union Of India & Ors. RESPONDENT

Date of Decision: Nov. 29, 2024

Hon'ble Judges: Bhaskar Raj Pradhan, J

Bench: Single Bench

Advocate: A. Moulik, Ranjit Prasad, Laxmi Khawas, Neha Kri. Gupta, Sangita Pradhan, Natasha Pradhan, Sittal Balmiki, Sudipto Mazumdar, Gita Bista, Pratikcha Gurung,

Dipendra Chettri, Zangpo Sherpa, Sujan Sunwar

Final Decision: Disposed Of

Judgement

Bhaskar Raj Pradhan, J

The learned counsel for the petitioner submits that he desires to withdraw this writ petition with liberty to approach the Arbitrator under the provisions

of the National Highways Act, 1956.

Liberty is not necessary if the law permits the petitioners to approach the Arbitrator under the provisions of the National Highways Act, 1956. In such

view of the matter, he is permitted to withdraw the writ petition.

Accordingly, the writ petition stands disposed as withdrawn.